

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S SUMTECH
INFOSYSTEM PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/S. Sumtech Infosystem Private Limited
2.	Date of incorporation of corporate debtor	17 th May, 2012
3.	Authority under which corporate debtor is incorporated/ registered	ROC MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2012PTC231227
5.	Address of the registered office and principal office (if any) of corporate debtor	A-402, Panchseel Co-operative Housing Society, Radhagram, Dhobi Ghat, Vakola, Santacruz East, Mumbai, Maharashtra, India - 400055
6.	Date of closure of Insolvency Resolution Process	16/12/2025
7.	Liquidation commencement date of corporate debtor	17/12/2024 (order received on 21/12/2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Pawankumar Jagetia Reg. No.: IBBI/IPA-001/IP-P00800/2017-2018/11366
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 508, 21st Century Business Center, Near World Trade Centre Ring Road, Surat, Gujarat-395002 Email: pjagetiaco@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 508, 21st Century Business Center, Near World Trade Centre Ring Road, Surat, Gujarat-395002 Email: cirpsumtechinfosystem@gmail.com
11.	Last date for submission of claims	16/01/2025

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the M/s SUMTECH INFOSYSTEM PRIVATE LIMITED on 17/12/2024 (order received on 21.12.2024).

The stakeholders of M/s SUMTECH INFOSYSTEM PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 16/01/2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date : 23-12-2024
Place : Mumbai


Sd/-
Pawankumar Jagetia
Liquidator in the matter of Sumtech Infosystem Private Limited
IBBI Reg. No. IBBI/IPA-001/IP-P00800/2017-2018/11366
AFA Valid upto: 30/06/2025

